APPENDIX-5D

<u>List of services for which payment is received in Rupee terms which could be counted towards discharge of Export Obligation under the Export Promotion Capital Goods(EPCG) Scheme</u>

Payments which have been received in foreign exchange or which would have been otherwise received in foreign exchange, but paid in Indian Rupees (INR), out of the amount remittable to the overseas principal, or out of remittances to be sent by the overseas buyer, for services rendered in Customs notified areas to a foreign liner including through its agents in India, given below would be considered as deemed to be received in foreign exchange and deemed to be earned in foreign exchange and shall be counted towards discharge of export obligation under EPCG scheme:

A.	Maintenance & repair of vessels.
	Services provided for ship repair, dry dock and maintenance by ship repair service provider.
B.	Pushing & towing services.
	(i) Pilotage Services.
	(ii) Shifting of vessels.
	(iii) Warping Services.
	(iv) Charges for detention of pilot.
	(v) Towing Services.
	(vi) Cold movement Services.
	(vii) Pullback tug Services for Single Point Mooring (SPM) operations.
	(viii) Tug Services.
	(viii) Pilot cancellation Charges
C.	Supporting services for maritime transport.
	(i) Port dues for entry of vessels.
	(ii) Service charges for supply of water/fresh water to vessels.
	(iii) Berth hire Services.
	(iv) Anchorage Services for stay of vessels at Anchorage.

	to the shore, supply ship stores etc. (vi) Hire of launch for special jobs.
	(vii) Hire of Fire Float / Fire tender
	(viii) Hire of Diving services.
	 (ix) Services for providing pneumatic fender (including to and fro transportation of fenders at Dock/ Oil Jetties/ Barge Jetties/ IWAI Jetty/ Any other Jetty or Anchorage point) (x) Supply of skilled man-power for marine services.
	(xi) Pilot attendance Services at SPM.
1	(xii) Reefer Container Charges.
1	(xiii) Storage Services, shutout charges.
	(xiv) Terminal Handling Services.
	(xv) Stevedoring Services.
	(xvi) Cargo Dispatch Services.
	(xvii) Cargo Storage Services.
	(xviii) Bunker Supply Services.
	(xix) Garbage Collection Services.
	(xx) Slop Collection/ Disposal Services.
	(xxi) Tank Washing Services.
	(xxii) Internal Transportation Services.
	(xxiii) Warehousing Services.
	(xxiv) Inter-carting Services.
	(xxv) Packing Services.
	(xxvi) Survey & Inspection Services
\downarrow	(xxvii) Barge Charges
	(xxviii) Ship Chandling Services
I	(xxix) Shore Crane Hire Services

Hy	ydra Cranes, Generator, Power supply etc.
(xx	xxi) Gangway hire Services
(xx	xii) Security Services for providing security guards
(xx	xxiii) Cargo consolidation charges for export cargo
(xx	xxiv) Dispatch Services
(xx	(xv) Handling Services not specified elsewhere
(xx	xxvi) Phytosanitary Services
(xx	xxvii) Lighterage Charges
(xx	xxviii) Gas freeing certificate charges
(xx	xxix) Shifting and Weighment Services
(xl)) Wagon Handling Services
(xli	i) Grab transportation Services
(xli	ii) Hot work Permit Services
(xli	iii) Refloating Services.
(xli	iv) Cargo Brokering charges for export cargo

2. Services provided in respect of 'vessel related charges' for coastal and inland vessels and 'Cargo related charges' in respect of coastal cargo, coastal containers and coastal empty containers will not be counted for discharge of E.O. under EPCG Scheme.